

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2025

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year	
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months		
1. MAIN CASES ORIGINAL SIDE (CIVIL)	1	2	3	4	5	6	7	8	9	10	11	12	13	14
a) Civil suits														
b) Admiralty suits														
2. Testamentary and intestate suits	01	--	--	--	--	--	--	--	--	--	--	--	--	01
3. Insolvency Cases														
4. Liquidation Cases														
5. Chartered Accountant Act, 1949														
6. Special Jurisdiction Cases														
7. WRIT PETITIONS														
a)Service matter	11	02	--	--	--	--	--	--	--	--	--	--	--	13
b) Land Reforms														
c) Labour Laws														
d) Others	64	09	--	02	01	--	--	03	--	--	--	--	--	70

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Page 1 of 13



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8 a) Banking Regulation Act, 1949																				
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949																				
<b>9. Company petition &amp; Application</b>																				
a) Petitions																				
b) Application in Petitions																				
c) Applications in liquidation proceedings																				
d) Application in company appeals																				
e) Matter transferred U/S 45(3) of the Companies Act																				
10. Income Tax References and applications																				
11. Sales Tax References and application																				
<b>12. Other Direct and indirect Tax References and applications</b>																				
a) Gift Tax Wealth Tax and Estate Duty References and Applications																				
b) Other tax Revision Cases																				
c) Other Tax Reference and Applications																				
13. Petitions Under Indian Arbitration Act	06	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	07	
14. Matrimonial Cases and Reference																				
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	
b) Matrimonial References																				
c) Petitions Under Section 24 of the Hindu Marriage Act																				
15. Land Acquisition Reference																				
<b>16. Election Petitions and Applications</b>																				
a) Election Petitions																				

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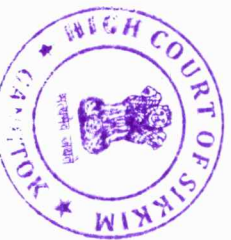




<b>APPELLATE SIDE (CIVIL)</b>													
<b>27. Writ Appeals</b>													
a) Service matters	02	01	--	--	--	--	--	--	--	--	--	--	03
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	02	--	--	--	--	--	--	--	--	--	--	--	02
28. Letters patent Appeals													
<b>29. First Appeals from</b>													
a) Original Side													
b) Judgments	21	03	--	01	01	--	--	--	02	--	--	--	22*
c) Orders	05	--	--	01	--	--	--	--	01	--	--	--	04
30. Second Appeals from Judgment	09	--	--		--	--	--	--		--	--	--	09
<b>31. Miscellaneous First Appeals from</b>													
a) Original Side													
b) Judgment													
c) Orders													
<b>32. Miscellaneous Second Appeals from</b>													
a) Judgment													
b) Orders	01	--	--										01
33. Revision Petitions	04		--		--	--	--	--		--	--	--	04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	14	05	--	02	--	--			02	--	--	--	17
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	<b>58</b>	<b>09</b>	<b>--</b>	<b>04</b>	<b>01</b>	<b>--</b>			<b>05</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>62</b>
{*03(Three) Tax Appeals and 02 (Two) Commercial Appeals included}													

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/03/2025 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
<b>Main Cases</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>	<b>13</b>
<b>1. Original Side (Civil)</b>												
<b>1. suits</b>												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits	01											01
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
<b>7. WRIT PETITIONS</b>												
a) Service matter	04	04	02	01	02	--	--	--	--	--	--	13
b) Land Reforms												
c) Labour Laws												
d) Others	32	18	09	04	03	--	--	01	--	--	03	70

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8 a) Banking Regulation Act, 1949																				
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949																				
<b>9. Company Petition &amp; Application</b>																				
a) Petitions																				
b) Application in Petitions																				
c) Applications in liquidation proceedings																				
10. Income tax Reference & Applications																				
11. Sales Tax References and application																				
<b>12. Other Direct and Indirect Tax References and Applications</b>																				
a) Gift Tax Wealth Tax and Estate Duty References and Applications																				
b) Other tax Revision Cases																				
c) Other Tax Reference and Applications																				
13. Petitions Under Indian Arbitration Act	06	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	07
<b>14. Matrimonial Cases and References</b>																				
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References																				
c) Petitions Under Section 24 of the Hindu Marriage Act																				
15. Land Acquisition Reference																				
<b>16. Election Petitions and Applications</b>																				
a) Election Petitions																				
b) Applications in Election Cases																				

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)																				
<b>k) Petitions Application for</b>																				
i) Injunction in Original Proceedings																				
ii) Appointment of Receivers in Original Proceeding																				
l.) Civil Miscellaneous Case																				
<b>20. TOTAL</b>	46	24	11	05	05	-	--	01	--	--	--	--	--	03	95					
<b>ORIGINAL SIDE (CRIMINAL)</b>																				
21. High Court Sessions																				
<b>22. Writ Petitions</b>																				
a) Relating to Investigation or Trial of Criminal cases																				
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973																				
24. Criminal Contempt, under the Contempt of Courts Act																				
<b>25. Others</b>																				
a) Transfer Petition (Crl.)																				
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	05	01	--	--	--	--	--	--	--	--	--	--	--	--	06					
<b>26. TOTAL</b>	05	01	--	--	--	--	--	--	--	--	--	--	--	--	06					

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APPELLATE SIDE (Civil)													
<b>27. Writ Appeals</b>													
a) Service matters	02			01		--	--	--	--	--	--	--	03
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	--			01	--	--	--	--	--	--	--	02
28. Letters patent Appeals													
<b>29. First Appeals</b>													
a) From Original Side													
b) From Judgments	11	02	01		01	06	01	--	--	--	--	--	22*
c) From Orders	04	--	--	--	--	--	--	--	--	--	--	--	04
<b>30. Second Appeals from Judgment</b>	03	03	--		01	02	--	--	--	--	--	--	09
<b>31. Miscellaneous First Appeals</b>													
a) From Original Side													
b) From Judgment													
c) From Orders													
<b>32. Miscellaneous Second Appeals</b>													
a) From Judgment													
b) From Orders	--	01	--	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	04	--	--	--	--	--	--	--	--	--	--	--	04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Courts Appeals													
b) Review of Judgments													
c) Compensation, Claims and Special Appeals	16	--	--	--	--	01	--	--	--	--	--	--	17
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	41	06	02	02	03	07	01	--	--	--	--	--	62
{*03(Three) Tax Appeals and 02 (Two) Commercial Appeals included}													

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	32	15	01	01	--	--	--	--	--	--	--	--	49
b) By Government from Judgment of Acquittal	07	03	--	--	--	--	--	--	--	--	--	--	10
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	01	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions	03	02	--	--	--	--	--	--	01	--	--	--	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	--	--	--	--	--	--	--	--	--	--	--	03
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail													
c) Review Petition (FAM CT)													
43. TOTAL	46	20	02	01	--	--	--	01	01	--	--	--	70
GRAND TOTAL (20+26+37+43)	138	51	15	08	08	07	02	01	01	--	--	03	233



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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2025

ACTUAL STRENGTH OF JUDGES				
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days
03	03	--	03	28
				Total number of Judge days
				28

1. 01.01.2025-15.02.2025 - (Winter Vacation)



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